

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.149/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> July, 2017, 10.30 A.M**

Name of the Company		Akshay Jain -Versus- R.McDill & Company Pvt.Ltd & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. JISHNU SAHA, SR. ADVOCATE
2. MR. SABYASACHI CHOWDHURY, ADVOCATE
3. MR. DEEPAATH ROY CHOWDHURY, ADVOCATE
4. MR. RAJARSHI DUTTA, ADVOCATE
5. MS. SHYAMTEE DATTA, ADVOCATE
6. MS. SAMAITA DAS CHOWDHURY, ADVOCATE

RESPONDENTS  
20/07/17

*[Signature]*

- i) AKHILESH KUMAR SHRIVASTAVA, ADVOCATE
- ii) AKASH SHARMA, PCS

PETITIONERS  
20/07/2017

*[Signature]*  
20.7.17

20 07 2017- C.P.No.149/2015 – Akshay Jain Vs. R. McDill & Company Pvt. Ltd.  
& Ors.

**ORDER**

Ld. Lawyers on behalf of the petitioners as also respondent(s) are present.

Fixed on 01.08.2017.

*sd.*  
MANORAMA KUMARI  
MEMBER(J)